

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2022 along with IA No.24/IA/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

Petition No.123/MP/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited and 8 Ors.

Date of Hearing : 17.8.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL & HPPC
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Shubham Arya, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL
Ms. Riya Singh, Advocate, PSPCL
Ms. Sikha Sood, Advocate, PSPCL
Shri Sajjan Poovayya, Sr. Advocate, CGPL & TPCL
Shri Hemant Sahai, Advocate, CGPL & TPCL
Shri Shreshth Sharma, Advocate, CGPL & TPCL
Ms. Nehul Sharma, Advocate, CGPL & TPCL
Shri Neelkandan Rahate, Advocate, CGPL & TPTCL
Ms. Raksha Agrawal, Advocate, CGPL & TPTCL
Shri Abhishek Kakker, Advocate, CGPL & TPTCL
Shri G. Saikumar, Advocate, MSEDCL
Shri Rahul Sinha, Advocate, MSEDCL
Shri Saahil Sood, Advocate, MSEDCL
Ms. Nikita Choukse, Advocate, MSEDCL
Ms. Udit Saxena, Advocate, MSEDCL
Ms. S Usha, WRLDC
Shri Aditya Prasad Das, WRLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, the learned senior counsel for the Respondents, CGPL & TPCL requested for an adjournment on the ground of being pre-occupied in a part-heard matter before the another forum. The said request was not opposed by the learned senior counsel for the Petitioners and accordingly, the matters were adjourned by the Commission.

3. The Petitions shall be listed for hearing 27.9.2022. The parties are directed to complete the pleadings on or before 23.9.2022, if not completed.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)